

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1110
ANSWERED ON:29.11.2012
ALTERNATIVE DISPUTE RESOLUTION MECHANISM
Sivasami Shri C.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a high degree of public frustration over the complexity of the laws, long delays and unproductive use of their resources in litigations;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposal to promote alternative dispute resolution mechanism; and
- (d) if so, the details thereof and the action taken/proposed to be taken thereon?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) & (b) : Government is aware of the discontent with long delays in the justice delivery system.

(c) & (d) : For the promotion of alternate dispute resolution, provisions exist in section 89 of the Code of Civil Procedure 1908. For the purpose of resolution of disputes through arbitration and conciliation, provisions exist in the Arbitration & Conciliation Act, 1996. For the purpose of promoting mediation, various mediation centres have been set up.